

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**



**OA No-1795/2016
MA No-1315/2020**

New Delhi, this the 17th day of August, 2020

(Through Video Conferencing)

**Hon'ble Sh. A.K. Bishnoi, Member (A)
Hon'ble Sh. R.N. Singh, Member (J)**

Arun Kumar Garg, AE (Civil)
Group C, aged about 58 years
S/o Sh. Om Prakash Garg
R/o J-3/B, Phase-I, Ashok Vihar, Delhi.Applicant

(through Sh.M.K. Bhardwaj)

Versus

South Delhi Municipal Corporation & Ors. through

1. The Commissioner
South Delhi Municipal Corporation
SPM Marg, Civic Centre, New Delhi.

2. The Commissioner
North Delhi Municipal Corporation
SPM Marg, Civic Centre, New Delhi.
...Respondents

(through Ms. Anupama Bansal for R. No. 1)

ORDER (ORAL)**Hon'ble Sh. R.N. Singh, Member (J)****MA No. 1315/2020**

The present MA has been filed by the applicant with a prayer that in view of the orders dated 13.07.2020 (Annexure M-1) and 14.07.2020 (Annexure M-2) passed by the respondents, the aforesaid OA filed by the applicant has become infructuous. In view of the aforesaid the MA is disposed of by holding that OA has become infructuous.

2. MA and OA both are disposed of accordingly. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
(Member A)

ravi/ns